

**ANNUAL REPORT OF ENGINEERS INDIA LIMITED AND GOVERNMENT REVIEW THEREON**

**THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA):** Sir, on behalf of Shri Raghu-ramaiah, I beg to lay on the Table—

- (1) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619 A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. Lt—406/68*]

**ORDINANCES ISSUED IN RELATION TO THE STATE OF WEST BENGAL**

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):** Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal :—

- (1) The Court-fees (West Bengal Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. IV of 1968) promulgated by the Governor of West Bengal on the 6th January, 1968.
- (2) The West Bengal Separation of Judicial and Executive Functions Ordinance, 1968 (West Bengal Ordinance No. VII of 1968) promulgated by the Governor of West Bengal on the 25th January, 1968. [*Placed in Library. See No. LT—407/68*]

**NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT**

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** Sir, I beg to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :—

- (1) The Drugs and Cosmetics (First Amendment) Rules 1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967.
- (2) The Drugs and Cosmetics (Second Amendment) Rules, 1967, published in Notification No. S.O. 2405 in Gazette of India dated the 22nd July, 1967.

[*Placed in Library. See No. LT—1793/67.*]

**JOINT COMMITTEE ON OFFICES OF PROFIT**

**SECOND REPORT**

**SHRI RANE (Buldana):** Sir, I beg to present the Second Report of the Joint Committee on Offices of Profit.

12.34 Hrs.

**STATEMENT RE : RAILWAY ACCIDENT ON THE SOUTH CENTRAL RAILWAY**

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH):** Sir, on 9-3-1968 at about 03.00 hours, while train No. 44 Up Kakinada-Madras Circars Express was running between Venkatachalam and Manubolu stations of the South Central Railway, it collided with a Tourist Bus No. APK 9063 at manned level crossing gate No. 105 at Kilometres 153/2-3. As a result the bus was totally smashed.

In this accident, 7 persons travelling in the bus were killed on the spot and 47 injured. Two of the injured persons died on way to hospital and an-